

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3274
ANSWERED ON:28.07.2009
ARMS LICENCE WITH ALL INDIA VALIDITY
Argal Shri Ashok

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of recommendations received by the Union Government from the States including NCT of Delhi for last three years for extension of the validity of arms licences to all India licence;
- (b) the number of arms licences whose validity has been so extended to all India;
- (c) whether the Government has refused to extend the validity of such arms licences despite recommendation from NCT of Delhi; and
- (d) if so, the details thereof including their number?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a): As per guidelines issued in 1995, requests for extending the area validity of Non-Prohibited Bore arms licences are considered by the State Governments concerned on merits based on the recommendations of the DMs concerned, keeping in view the genuineness of the need, law and order situation obtaining in the district/ State and other local factors.

In respect of Prohibited Bore arms licences, requests for extending the area validity for the All India are considered by MHA on merits, in consultation with the State Governments and the security agencies concerned. Ninety-one recommendations were received by the Union Government from States including NCT of Delhi during last three years; i.e. 2006 to 2009 (till date), for extension of the validity of the Prohibited Bore arms licence to all India basis.

(b): Validity of 62 arms licences was allowed to all India during last three years; i.e. 2006 to 2009 (till date) in respect of Prohibited Bore weapons.

(c) & (d): Union Govt. have received 30 recommendations from the NCT of Delhi during the last three years; i.e. from 2006 to 2009 against which validity of eleven arms licences was allowed to all India in respect of Prohibited Bore weapons.